

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

280(ND)2018

IN THE MATTER OF:

M/s R.R.Power Consultants Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 252

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

Order delivered on 01.05.2018

For the Petitioner/Applicant

For the Respondent/RoC

For Income Tax

: Ms. Kiran Amarpuri, Ms. SurajParkash, Advocates

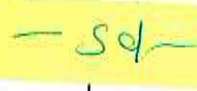
: Mr. Munish Raj, Company Prosecutor


: Ms. Lakshmi Gurung, Advocate

ORDER

Learned counsel for the appellant is present and request for the matter to be taken today itself. It is also represented by the learned counsel for the appellant that despite numerous opportunities which has been granted to the statutory authority to file reply the opportunity has not been availed. Perusal of the record of this Tribunal shows that appeal was dismissed for non-prosecution and subsequently restored vide order dated 15.11.2017. It is also seen that on 27.03.2018 the authorities were given a chance to file their reply. However both these authorities request for one final indulgence of four days for filing replies/observations. Let the same be filed without fail as otherwise the matter will be ~~forwarded~~ ^{Proceeded} in its absence.

Post the matter on 08.05.2018


(V.K.SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar
01.05.2018